

ITEM NO.41

COURT NO.5

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16617/2014

(Arising out of impugned final judgment and order dated 22/01/2014 in TTR No. 1325/2003 passed by the High Court of Judicature at Allahabad)

BSNL

Petitioner(s)

VERSUS

COMMNR.TRADE TAX, U.P.

Respondent(s)

(with interim relief and office report)

WITH

SLP(C) No. 22463/2014

(With appln.(s) for exemption from filing O.T. and Interim Relief)

Date : 10/04/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Rajiv Tyagi, Adv.
Mr. Ajay Kumar, Adv.

For Respondent(s) Mr. Ravi P. Mehrotra, Adv.
Mr. Abhinav Kumar Malik, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner prays for six weeks time to file rejoinder affidavit. The prayer stands allowed. It is hereby made clear that no further adjournment shall be granted.

Let SLP (C) No.16643 of 2014 be listed along with this matter.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master